

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 132

IA(I.B.C)/772(CH)2023

IA(I.B.C)/773(CH)2023

And

CP(IB) No. 644/Chd/Hry/2019

IN THE MATTER OF

Col. (Retd.) R.S. Perhar.

...Petitioner-Operational Creditor

Versus

G.L.M. Infratech Pvt. Ltd.

...Respondent-Corporate Debtor

Under Section: 9, 60(5) IBC 2016

Order delivered on 02.05.2024

CORAM:

**SHRI. SATYA RANJAN PRASAD,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner in : Mr. Mandeep Singh Khillan, Advocate
main petition and
respondent in IA
No.772/2023

For the Applicant in : Mr. Yashvir Balhara proxy counsel for Mr.
IA No.772/2023 & Shekhar Verma, Advocate
773/2023

For the Respondent : Ms. Salina Chalana, Advocate

ORDER

At the request of Ld. counsels for both the parties, list the matter on
03.07.2024.

Sd/-

**(SATYA RANJAN PRASAD)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**